



Call for Papers

UPES Student Law Review

About School of Law, UPES, Dehradun

UPES School of Law is ranked 21st in India in the Law Category by NIRF 2022 and was also ranked among the Top 10 Private Law colleges in India by India Today.

School of Law, UPES, has a vision to provide quality legal education in this new age of digital transformation. The institute is committed to not only exploring, but also implementing an outcome-based education. The ability to backward-design the courses gives us the flexibility to provide a platform where the students can achieve their intended learnings.

We focus on applying the new-age learning technologies to competency-based, adaptive and collaborative education. This will help us in creating a learning space which meets the unique need of every student. In the coming years, we aim to focus on digital learning, through a balanced combination of technology, digital content, live instruction and experiential learning. Our partnerships with global institutions would provide the much needed 'international exposure at home to our students. We have the privilege of becoming the first Indian university to partner with the UK-based University of Law. We also have MoUs for progression opportunities with Maurer School of Law and Nottingham Trent University.

About UPES Student Law Review

The UPES Student Law Review is the journal of the students from the School of Law, UPES. The review is an annual, peer-reviewed publication that provides an extensive platform for academicians, practitioners, researchers, and students to assimilate, exchange, and extend their ideas, facilitating the debate on contemporary legal issues through their scholarly articles and research papers.

The UPES Student Law Review will be published with an ISSN Number.

Theme

The theme of the upcoming UPES Student Law Review is devoted exclusively to the study of the interface between Law and Technology.

Sub Themes

- Emerging Technologies and Legal Challenges
- Intellectual Property Rights in the Digital Age
- Legal Challenges related to E-commerce and Digital Transactions
- Laws relating to Artificial Intelligence and Machine Learning
- Regulations related to Blockchain Technology and Cryptocurrencies
- Freedom of Expression and Online Speech
- Rights to Privacy and Surveillance by State
- Online Harassment and Cyberbullying
- International Drone Regulations and Future Regulatory Considerations

Note: The themes suggested are indicative; the author(s) are free to select any other theme related to law and technology.

Submission Guidelines

1. Submissions can be in the form of articles, research papers and short notes. The acceptable word limit should not exceed:

- Long Articles/Research Papers: 7000 to 9000 words (inclusive of footnotes)
- Short Articles/Short Notes: 4000 to 5000 words (inclusive of footnotes)

2. All submissions must include a brief abstract of not more than 250 words providing a capsule summary of the paper. A maximum of 5 (five) keywords must be provided as the part of the abstract.

3. A submission can be co-authored by a maximum of two people. Submissions are invited from academicians, practitioners, industry experts and research scholars.

Format and Citation Guidelines

- Submission in a Microsoft Word-compatible format (.doc or .docx preferred).
- Font type and size of main text must be in Times New Roman 12-point font.
- Main title should be in full capitals, bold and centered 16-point font.
- Sub-titles should be in sentence case, bold and 12-point font.
- Footnotes should be in Times New Roman font size 10.
- Citation must be in Bluebook Uniform Style of Citation (20th edition).

Submission Procedure

1. Authors are requested to send their original, unpublished submissions in .doc/.docx format to upesstudentlawreview@ddn.upes.ac.in
2. The name of the file must contain Name of the Author(s) + Title of the Submission.
3. The submissions must be accompanied by a covering letter bearing the following information:
 - Full Name of the Author(s)
 - Position /Designation
 - Institutional Affiliations (if any)
 - Contact Details of the Author(s)

Publication Policy

1. The submissions should be original work of the authors and must not be published elsewhere. Submissions with plagiarized content and copyright issues will be rejected out- rightly.
2. By sending the submissions to UPES Student Law Review, the author(s) agree to assign exclusive copyright in the work to UPES Student Law Review. It shall be entitled to, without limitation, publish and reproduce the submission (or part(s) thereof) in any manner it sees fit (with due acknowledgement to the author) subject to the doctrine of fair use as enumerated under the Copyright Act.
3. The editors reserve the right to edit the submissions (or part(s) thereof) for publication without permission from or further notice to the author.
4. After initial screening, short-listed submissions will go through a double-blind peer review process and the final selection will be based on that procedure.

Important Dates

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| Last Date of Submission of Abstract | 25th June, 2023 |
| Communication of Acceptance or Rejection of Abstract | 30th June, 2023 |
| Last Date of Submission of Manuscript | 31st August, 2023 |

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